

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 446/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 and the Commission's order dated 8.10.2018 in Petition No. 133/MP/2016 seeking provisions approval of the additional capital and operational expenditure on account of installation of various Emission Control System in compliance of Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.

Petitioner : Sasan Power Limited (SPL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and Ors.

Date of Hearing : 27.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, SPL
Shri Yashaswi Kant, Advocate, SPL
Shri Abhimanyu Das, SPL
Shri Kunal Singh, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri G. Umapathy, Advocate, MPPMCL
Ms. Pavitra B., Advocate, MPPMCL
Ms. Vaishnavi, Advocate, MPPMCL
Ms. Poorva Saigal, Advocate, Rajasthan and Haryana Discoms
Shri Rajiv Srivastava, Advocate, UPPCL
Ms. Swapna Seshadri, Advocate, PSPCL

Record of Proceedings

Learned counsel for the Petitioner and the learned counsels for the Respondents advanced their extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. Based on the request of learned counsels for the Respondents, the Commission directed the Respondents to file their reply/written submissions by 11.3.2020 with copy to the Petitioner, who may file its response thereof, if any, by 18.3.2020.

3. The Commission directed the Petitioner to provide the following information, on affidavit, by 11.3.2020

(a) Detailed note on bidding (ICB or domestic) for award of different packages (firm basis or escalation basis), including details of bidders participated in the bid and L-1 bidder with awarded cost of each package, etc.;



- (b) Details of EPC scope of the awarded bid;
 - (c) Complete break-up of claim of Rs. 2062 crore, at para 9, along with basis;
 - (d) Basis of working of Project Management & Engineering cost, Pre-operative expenses and IDC claimed at para 9 along with computation.
4. The due date of filing of reply/ written submissions and information should strictly be complied with.
5. Subject to above, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Legal)

